

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

Excise Appeal No. 310 of 2012-DB

(Arising out of OIA-COMMR-A-/33&34/VDR-I/2012 Dated- 20/01/2012 passed
Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

Dinesh Pharmaceuticals Pvt Ltd
(Unit-2) 109/3-4-5, Gidc Estate, Nandesari,
Vadodara, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Vadodara-i
1st Floor...Central Excise Building,
Race Course Circle, Vadodara,
Gujarat-390007

.....Respondent

WITH

Excise Appeal No. 311 of 2012

(Arising out of OIA-COMMR-A-/33&34/VDR-I/2012 Dated- 20/01/2012 passed
Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

Jamnadas V Patel
M.D. Dinesh Pharmaceuticals Pvt Ltd.,
(Unit-2) 109/3-4-5, Gidc Estate, Nandesari,
Vadodara, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Vadodara-i
1st Floor...Central Excise Building,
Race Course Circle, Vadodara,
Gujarat-390007

.....Respondent

APPEARANCE:

None appeared for the Appellant
Shri. Prakash Kumar Singh, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAJU, MEMBER (TECHNICAL)
HON'BLE MR. SOMESH ARORA MEMBER (JUDICIAL)**

Final Order No. A/ 10480-10481 /2023

DATE OF HEARING: 06.03.2023
DATE OF DECISION:06.03.2023

Raju

The matter has been listed on 22.09.2022, 21.11.2022 and 11.01.2023, but no one appeared. A notice was served through the office of AR for hearing today still no one has appeared to represent the appellant. In terms of Rule 20 of CESTAT procedural Rule, 1982, the appeals are dismissed for non- prosecution. The appellant has liberty to approach this

Tribunal with sufficient grounds if they wish to pursue their appeal by filing suitable application.

(Dictated and Pronounced in the open court)

(RAJU)
MEMBER (TECHNICAL)

(SOMESH ARORA)
MEMBER (JUDICIAL)

PRACHI